



**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
OFFICE OF JOINT DIRECTORATE GENERAL OF FOREIGN TRADE,
JILLA PANCHAYAT BHAVAN,
BHAUDAS MOHALLA, SHIYABAUG, KEVDABAUG, RAJ MAHAL ROAD,
VADODARA, GUJARAT 390001**

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File No:34/2/2022-23/YOUNG PROF APT/

Date: 04/07/2023

**ADVERTISEMENT FOR ENGAGEMENT OF YOUNG PROFESSIONALS IN REGIONAL AUTHORITY,
VADODARA, DIRECTORATE GENERAL OF FOREIGN TRADE, MINISTRY OF COMMERCE.**

Directorate General of Foreign Trade (DGFT) is an attached office of the Ministry of Commerce and Industry and is headed by the Director General of Foreign Trade organization has played a critical role in trade promotion through regulation. Keeping in line with the Regional Authorities, act as the field offices of the DGFT, enabling implementation of the Foreign Trade Policy.

The Office of Joint DGFT, Vadodara invites applications for engagement as Young Professionals in various disciplines to work in policy formulation and implementation of the schemes under the Foreign Trade Policy. Internship with DGFT provides an exciting opportunity to be a part of India's economic growth as well as grow professionally with experience.

The disciplines for which Young Professionals would be engaged and the required essential qualifications for each are as under:

Eligibility Criteria

1. Age- Age of the candidate must not exceed 30 years as on 31st March 2023.

2. Essential Qualifications

Discipline	Qualification required	Vacancies
Economics	Masters in Economics from a recognized university	1
Law	Masters in Law from a recognized university	1

Selection shall be purely on merit.

2. The engagement will be subject to the following terms and conditions: -

- The engagement will be on purely contractual basis for a period of one year from the date of joining at an all –inclusive contractual amount of Rs. 40,000/- (Rupees Forty Thousand only) per month. No other allowances and monetary benefits will be applicable. The engagement as Young Professionals shall be initially for a period of one year.
- The competent authority in DGFT may require the Individual Young Professional to submit a Statement of Good Health from a recognized physician prior to commencement of work in any offices or premises of Department of Commerce.
- The Individual Young Professional shall be solely responsible for taking out and for maintaining adequate insurance required to meet any of its obligations under the Contract, as well as for arranging, at the Individual Young Professional 's sole expense, such life, health and other forms of insurance as the Individual Young Professional may consider to be appropriate to cover the period during which the Individual Young Professional provides services under the Contract.
- The engagement as Young Professionals is subject to verification of documents related to educational qualification and experience. If any information/documents submitted by Young Professionals are found false/wrong at any stage, his/her engagement will be terminated immediately and appropriate action will be taken against him/her as per rules. Working hours shall normally be from 9.30 AM to 6:00 PM during working days including half an hour lunch break in between. However, in exigencies of work, Young Professionals may be required to sit late and may be called on Saturday/ Sunday and other holidays also.
- Young Professionals will be eligible for 08 days leave during the period of one year, on pro-rata basis subject to the prior written approval of the controlling Officer. Unavailed leave cannot be carried forward to the next year. Further, leave up to one month can be considered without remuneration with the prior approval of controlling Officer. However, in exceptional cases like need for professional development, training etc. this condition may be relaxed with the approval of Commerce Secretary, subject to official exigencies. Apart from this, the women Young Professional may be eligible for maternity leave as per the Maternity Benefit (Amendment) Act, 2017 issued by Ministry of Labour &

Employment vide letter No. S-36017/03/2015-55 I dated 12 th April, 2017.

- Young Professionals will be governed by the Official Secrets Act, 1923, as amended from time to time and will not disclose to any unauthorized person(s) any information/data that come to their notice during the period of their engagement as 'Young Professional' in the Department. All such information/records/papers/software/emails etc. will be property of Government.
- Young Professionals shall not represent them or otherwise make public with the intent to make a commercial advantage of their engagement with DGFT. He/she shall not, in any manner whatsoever, use the name, emblem or official seal of the Government of India or DGFT or any abbreviation of the name of DGFT, in connection with business or otherwise without the prior written permission of the competent authority of DGFT.
- Young Professional shall be expected to conduct him/her in accordance with the rules and regulations of the Government of India. He/she will be expected to demonstrate high moral character, integrity, secrecy of office and dedication to work while discharging his/her duties. In case his/her services are not found satisfactory or found to be in conflict with the interest to the DGFT/Government of India, his/her services will be terminated forthwith, without any notice period or compensation.
- In the unfortunate event of the death, injury or illness while serving DGFT, Young Professional/Consultant or the next of kin shall not be entitled to any compensation or Appointment.
- Young Professionals will be required to submit a police verification report from their concerned police station and also submit a medical-cum-fitness certificate issued by any authorized Medical Practitioner prior to engagement.
- The engagement can be terminated at any time by the Department by giving 30 days' notice or pay in lieu thereof. Similarly, Young Professional may also disengage after giving notice for a similar period.
- The period of engagement would commence from the date of joining at DGFT.
- The period of engagement as Young Professional will not confer any claim or right for subsequent engagement/employment with DGFT or any other Government Department at a later date.
- The competent authority in DGFT reserves the right to terminate Young Professional at any stage in event of a serious failure to perform the task assigned or of failure to observe any standards of conduct.

- Young Professionals may be required to travel to any place in India. While on tour, TA/DA will be admissible as to Assistant Section Officer of the Central Government.
3. Interested and eligible candidates only should apply, using their valid email ID, along with supporting documents, at the link given below before **20th July, 2023**. For any clarification, please contact vadodara-dgft@nic.in with the **subject: Application for Young Professional**; Office address for official communication- **Office of Joint DGFT, Jilla Panchayat Bhavan, Bhaudas Mohalla, Shiyabaug, Kevdabaug, Raj Mahal road, Vadodara, Gujarat 390001.**

For any query, please contact Tele: [0265 2412310](tel:02652412310) / [242 9368](tel:2429368)

[CLICK HERE](#)



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